

Shri Karan Singh]

Association on 2nd December, 1970, at New Delhi, it is agreed as follows:—

(1) The I.C.P.A. will extend its full co-operation for restoration of normalcy in the air service with immediate effect within the existing rules;

(2) The Association will withdraw its directive No. Cal/GS/CIR 562-70, dated 23-11-70 and co-operate with the Management in the Boeing-737 Training Programme.

(3) The Management will consider the lifting of suspension of Capt. Nigam with immediate effect;

(4) The Management will consider the two Pilots concerned for Boeing-737-Training as early as possible.

(5) The dispute referred to chief Labour Commissioner (Central) along with the Union's case for implementation of the 9th May, 1970 agreement will be negotiated bilaterally between the parties in order to arrive at a settlement as expeditiously as possible.

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*Indian Airlines*

*Indian Commercial Pilots Association*

Sd/- B. Israni  
Asstt. General Manager  
New Delhi,  
2nd December, 1970.

Sd/- S. L. Bagchi

Witnesses :

1. Sd/-
2. Sd/-

Sd/- (O. Venkatachalam)  
Chief Labour Commissioner (Central)

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13-07 hrs.

**DEMANDS FOR SUPPLEMENTARY GRANTS (MANIPUR), 1970-71**

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI VIDYA CHARAN SHUKLA) : Sir, I beg to present a statement showing Supplementary Demands for Grants in respect of the Union territory of Manipur for 1970-71.

thing but it was not signed by anybody. Then I called Shri Kisku also. There was some discussion. Then they shook hands and I wrote on the file that the matter was closed. Now, overnight something may have happened again.

SHRI KARTIK ORAON : Sir.

MR. SPEAKER : Shri Oraon has again got up. I request him kindly to sit down once he shook hands.

SHRI KARTIK ORAON : At last I should be heard.

**RE. ALLEGATIONS AGAINST SHRI A. K. KISKU**

MR. SPEAKER : I shall hear you in my Chamber.

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND YOUTH SERVICES (SHRI A. K. KISKU) : Sir, I want to know from you as to what has happened to my petition about the allegation that was made by my brother, Shri Kartik Oraon.

SHRI KARTIK ORAON : I want to say something. It will not complicate it further.

MR. SPEAKER : No declaration of a fresh war, please.

SHRI KARTIK ORAON (Lohardaga) :  
*rose--*

SHRI KARTIK ORAON : Unfortunately I cannot get Reverend P. Kerketta, S. J., Archbishop of Roman Catholic Mission, Ranchi to give evidence here on my behalf. That does not mean that he

MR. SPEAKER : Shri Oraon should not get up. He will further complicate it. I called Shri Oraon. He gave me some-

has not been receiving money. What I object to is that he should not function.\*

MR. SPEAKER : Very unfair. And what about the poor Archbishop? He is not given a chance to repudiate.

SHRI A. K. KISKU : I categorically deny this charge. I want your protection and the protection of the House.

MR. SPEAKER : That is all right. I don't want the peaceful atmosphere of the House should be disturbed because of these two gentlemen.

SHRI N. K. P. SALVE (Betul) : It should be expunged.

SHRI RANDHIR SINGH (Rohtak) : That expression should be expunged.

MR. SPEAKER : I will look into it.

SHRI JYOTIRMOY BASU (Diamond Harbour) : The super-Speaker should be given recognition.

श्री रणधीर सिंह : क्या समझतं हो अपने आपको? सारे हाउस को तंग रखते हो !.....(व्यवधान).....

13.11 hrs.

#### BUSINESS OF THE HOUSE

MR. SPEAKER : Regarding the business for next week, I don't think there should be any further debate on it because the session is concluding on the 18th.

SHRI S. M. BANERJEE (Kanpur) : This is the last week, Sir. You may kindly allow us, Sir.

SHRI S. KUNDU (Balasore) : We may have it after lunch.

MR. SPEAKER : I am having a meeting of the Committee of Speakers after lunch. We will finish it.

MR. RAGHU RAMAIAH.

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH) : With your permission, Sir, I rise to announce that Government Business in this House during the week commencing from the 14th December, 1970, will consist of :—

- (1) Consideration of any item of Government Business carried over from today's Order Paper.
- (2) Consideration of motions for modification of the Nationalised Banks (Management and Miscellaneous Provisions) Scheme, 1970.
- (3) Consideration and passing of the State of Himachal Pradesh Bill, 1970.
- (4) Discussion on the Fourth Five Year Plan.
- (5) Consideration of a motion for concurrence in the recommendation of Rajya Sabha for the reference of the Code of Criminal Procedure Bill, 1970 to a Joint Committee.
- (6) Consideration and passing of :

The Air-Corporations (Amendment) Bill, 1970, as passed by Rajya Sabha.

The Newspaper Finance Corporation Bill, 1970.

- (7) Discussion on the following subjects will be held from 6 p. m. to 7 p. m. on the dates indicated against each:—
  - (a) Drug Prices on the 14th December, 1970.
  - (b) Demand for setting up a Jute Mill in Orissa on the 15th December, 1970.
  - (c) Sugar position in the country including cane prices on the 16th December, 1970.
  - (d) Rehabilitation of the East Pakistan refugees on the 17th December, 1970.

\*Expunged as ordered by the Chair.